NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP(CAA) No. 18/NCLT/AHM/2017 With Gujarat High Court C.A. no. 517/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017

Name of the Company:

Pari Stock Trading Pvt Ltd.

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. HIRENJ TREVEDE ADVOCATE FOR, Petitions Givenl'

ORDER

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Petitioner.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representations received from public.

As can be seen from the representation of regional Director and Official Liquidator it appears that company has not furnished required information to those authorities. Hence petitioner Company is directed to furnish information required by RD and Official Liquidator along with copy of this order.

Regional Director and Official liquidator shall file their representations if any within 30 days from the date of furnishing of information by the Company.

List the matter on 21.08.2017

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of July, 2017.